

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

STARRED QUESTION NO:195
ANSWERED ON:16.03.2005
DEMAND FOR WAVING OFF CENTRAL DEBT
Dangawas Shri Bhanwar Singh;Meghwal Shri Kailash

Will the Minister of PLANNING be pleased to state:

- (a) whether most of the States have unanimously demanded during the discussion with the Planning Commission over the mid-term appraisal of the Tenth Five Year Plan to waive off Central debt;
- (b) if so, the State-wise, loan amount-wise and interest amount-wise details of the Central debt outstanding against each State;
- (c) whether several States are not satisfied with the annual plan allocation approved by the Planning Commission for the financial year 2004-2005 and they had strongly sought for raising the plan allocation;
- (d) if not, the annual plan proposed by the State Government vis-à-vis the amount approved by the Planning Commission alongwith State-wise and annual plan-wise details thereof;
- (e) whether several States had demanded for allocation of funds to implement populist policies which was not accepted by the Planning Commission;
- (f) if so, the details thereof;
- (g) whether many States had demanded for increasing the annual plan allocation on the basis of their excellent economic management and good performance;
- (h) if so, the details thereof;
- (i) whether some States have requested for special assistance; and
- (j) if so, the details thereof, State-wise and the action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN)

(a) to (j): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY (a) TO (j) TO LOK SABHA STARRED QUESTION NO.195 REGARDING DEMAND FOR WAVING OF CENTRAL DBET FOR ANSWER ON 16TH MARCH, 2005 BY SHRI BHANWAR SINGH DANGAWAS AND SHRI KAILASH MEGHWAL

(a): Yes, Sir. Several States had represented to the Planning Commission regarding waiver of Central debt and the Planning Commission had supported initiatives for debt relief while inter-acting with the Twelfth Finance Commission. The recommendations of the Twelfth Finance Commission for reduction of the interest rate and rescheduling Central loans to States and related measures will be implemented and it is estimated that this will provide relief to the extent of Rs.33204.56 crores to them from 2005 to 2010.

(b): Loan amount-wise details are given in Table I. Interest amount-wise details are not available.

(c) to (h): Annual Plan outlays of States have been mutually agreed upon and approved by the Planning Commission for 2004-2005 keeping in mind the resources available with the State and Central governments and the special needs of States. Approved Plan outlays are given in Table II.

(i) & (j): Special Plan assistance sanctioned to States is given in Table III.

TABLE-I

STATEMENT INDICATING AMOUNTS OUTSTANDINGS AS ON 01.03.2005 AGAINST STATES FOR LOANS PROVIDED BY MINISTRY OF FINANCE

(Rupees in crores)

Sl.No. Name of State Balance of loans as on 01.03.2005

| | | |
|----|-------------------|----------|
| 1 | Andhra Pradesh | 15842.08 |
| 2 | Arunachal Pradesh | 461.12 |
| 3 | Assam | 2441.11 |
| 4 | Bihar | 9361.18 |
| 5 | Chattisgarh | 2217.44 |
| 6 | Goa | 717.94 |
| 7 | Gujarat | 11102.64 |
| 8 | Haryana | 2215.96 |
| 9 | Himachal Pradesh | 1061.00 |
| 10 | Jammu and Kashmir | 2340.79 |
| 11 | Jharkhand | 2766.34 |
| 12 | Karnataka | 8615.26 |
| 13 | Kerala | 4756.53 |
| 14 | Madhya Pradesh | 8546.50 |
| 15 | Maharashtra | 8415.37 |
| 16 | Manipur | 1436.42 |
| 17 | Meghalaya | 366.61 |
| 18 | Mizoram | 323.93 |
| 19 | Nagaland | 375.12 |
| 20 | Orissa | 8914.16 |
| 21 | Punjab | 7350.57 |
| 22 | Rajasthan | 7258.42 |
| 23 | Sikkim | 221.10 |
| 24 | Tamil Nadu | 6416.51 |
| 25 | Tripura | 515.59 |
| 26 | Uttar Pradesh | 24259.98 |
| 27 | Uttaranchal | 365.94 |
| 28 | West Bengal | 15673.63 |

Total 154339.25

TABLE -II

APPROVED PLAN OUTLAYS FOR ANNUAL PLAN 2004-05 (Rs. Crore)

States Approved Outlay

A. Special Category States

| | | |
|----|-------------------|---------|
| 1. | Arunachal Pradesh | 760.35 |
| 2. | Assam | 2101.55 |
| 3. | Himachal Pradesh | 1400.38 |
| 4. | Jammu & Kashmir | 3008.03 |
| 5. | Manipur | 787.72 |
| 6. | Meghalaya | 716.34 |
| 7. | Mizoram | 616.52 |
| 8. | Nagaland | 538.79 |

| | |
|-----------------|---------|
| 9. Sikkim | 491.07 |
| 10. Tripura | 700.27 |
| 11. Uttaranchal | 1810.40 |

Total (A) 12920.02

B. Non Special Category States

| | |
|--------------------|----------|
| 12. Andhra Pradesh | 12790.42 |
| 13. Bihar | 4000.00 |
| 14. Chattisgarh | 3322.46 |
| 15. Goa | 883.33 |
| 16. Gujarat | 8518.21 |
| 17. Haryana | 2305.71 |
| 18. Jharkhand | 4110.19 |
| 19. Karnakata | 12322.91 |
| 20. Kerala | 4852.03 |
| 21. Madhya Pradesh | 6709.96 |
| 22. Maharashtra | 9446.73 |
| 23. Orissa | 2500.00 |
| 24. Punjab | 3479.80 |
| 25. Rajasthan | 6797.50 |
| 26. Tamil Nadu | 8001.00 |
| 27. Uttar Pradesh | 9661.51 |
| 28. West Bengal | 5019.61 |

Total (B) 104721.37
Total (A+B) 117726.27

TABLE-III

SPECIAL PLAN ASSISTANCE SANCTIONED TO STATES

(Rupees crores)

Sl.No. Name of State Amount sanctioned

| | |
|---------------------|--------|
| 1 Assam | 240.00 |
| 2 Jammu and Kashmir | 645.77 |
| 3 Himachal Pradesh | 578.76 |
| 4 Manipur | 250.00 |
| 5 Uttaranchal | 750.49 |